

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 668 of 2010

[Arising out of Order-in-Original/Appeal No 03-COMMISSIONER-RKS-AHD-I-2010 dated 20.01.2010 passed by Commissioner of Central Excise-AHMEDABAD-I]

Kaushalendra P Singh

.... Appellant

Prop Of M/s, Singh Carrier Corporation, 223, Golden
Plaza, Opp Arya Samaj Mandir, Kankaria Road,
Outside Raipur Gate, AHMEDABAD, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Ahmedabad

.... Respondent

C. Ex Bhavan, Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat-380015

APPEARANCE :

None for the Appellant

Shri G. Kirupanandan, Supdt. (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

DATE OF HEARING / DECISION : 14.12.2021

FINAL ORDER NO. A/12620 / 2021

RAMESH NAIR :

None appeared on behalf of the appellant.

2. Shri G. Kirupanandan, learned Supdt. (AR), appearing on behalf of the Revenue submits a letter dated 13.12.2021 indicating that appellant opted for "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019 and the case has been settled under the said scheme. He produced copy of SVLDR-4 Certificate dated 06.03.2020 issued to the appellant.

3. In view of the above position, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**